

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.286/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against TANGEDCO in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondent : TANGEDCO

Date of hearing : **22.8.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, GMRWEL
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri G. Umpathy, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Respondent, TANGEDCO has paid an amount of ₹16.01 crore in terms of the direction of the Commission vide its interim order dated 6.3.2019. He further circulated a copy of calculation indicating the total dues of Rs 48 crore (approx.) payable by the Respondent, TANGEDCO and prayed that the Commission may direct the Respondent to pay the arrear amount.

2. The learned counsel for the Respondent, TANGEDCO submitted that reconciliation of amounts is being undertaken and hence the Commission may grant time to Respondent to make payment. This was objected to by the learned counsel for the Petitioner who clarified that the Petitioner is suffering due to non-payment of dues by the Respondent.

3. The Commission after hearing the parties directed the Respondent, TANGEDCO to deposit an amount of ₹10 crore to the Petitioner within ten days (i.e. on or before 5.9.2019) and for the balance amount to be reconciled and paid within one month (i.e. on or before 4.10.2019).

4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Law)**

